

of Mills, Bombay was ultimately sold to him for Rs. 68.11 lakhs, was in writing or verbal;

(b) if in writing, the mode and time of payment indicated in the offer and in case of its being verbal, the date and the authority to whom the offer was submitted;

(c) whether Government have received the sale price in full;

(d) if not, the amount outstanding at present, including interest accrued, thereon, if any, and the date and the amount of each payment made so far together with the date on which it was due; and

(e) the steps Government have taken or propose to take for recovering the outstanding amount ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (e) . A statement is laid on the Table of the House. *[Placed in Library. See No. LT-425/69]*

**Payment of Special pay to Cashiers  
in Delhi Administration**

3820. SHRI DEORAO PATIL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that many Lower Division Clerks working as Cashier in the Directorate of Employment, Training and Technical Education, Delhi Administration, have not been paid their special pay during the years 1967-68 and 1968-69;

(b) if so, the reasons for the delay and the action taken against the persons responsible for the same; and

(c) when the employees are likely to be paid the amount of special pay ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The amount of special pay for a cashier depends on

the amount of cash disbursed. Accordingly after ascertaining the amount of cash handled in 1967-68, the Delhi Administration has obtained the concurrence of their Finance Department and the case is being referred by the Delhi Administration to the Government of India for approval. The sanction for the year 1968-69 will be processed after ascertaining the amount of cash actually handled by the persons concerned during that year.

(c) They will be paid as soon as the necessary sanctions have been issued.

**Cow Protection Committee**

3821. SHRI D. C. SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(b) the progress made by the Cow protection Committee in its work;

(b) when it is likely to submit its report; and

(c) the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SINDE) : (a) The Committee has so far held 12 meetings and interviewed 53 witnesses out of 123 persons invited to tender oral evidence before the Committee. Out of 230 persons who were requested to send written memoranda, memoranda from 120 persons have been received. In addition, 15 persons have submitted memoranda of their own accord. Questionnaire were sent to 17 State Governments and 11 Union Territories. Replies have been received by the Committee from all the States and Union Territories.

(b) No definite date can be indicated. However, the present life of the Cow Protection Committee is up to 28th June, 1959.

(c) Since August, 1968, the Committee could not hold any meeting owing to the withdrawal of the three members of the Sarvodaya Goraksha Mahabhiyan Samiti.

Government have requested the Samiti to cooperate with the Committee and take part in its deliberations.

#### Code of Discipline

3822. SHRI M. MEGHACHANDRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Code of Discipline including the criteria for recognition of trade unions as adopted in the 16th Labour Conference is still valid;

(b) whether it is being observed by the constituent parties of the conference concerned; and

(c) if not, whether Government will ensure strict observance of the code and the criteria by all the parties ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a). Yes, Sir.

(b) By and large it is being observed by the parties concerned though there may be some violations here and there by the employers and the workers.

(c) the need to observe the Code of Discipline is emphasised by the Government on all suitable occasions, including all tripartite conferences and meetings. When complaints of breaches of the Code are received by the Government, they are investigated and if found substantiated, the breaches are brought home to the concerned party and/or the Central organisation to which it is affiliated, with a request to avoid similar breaches in the future.

#### Non-implementation of Legislative Provisions for ceiling on holdings in Manipur

3823. SHRI M. MEGHACHANDRA : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 7654 on the 18th April, 1968 and state :

(a) the reason why the legislative provisions for ceiling on holdings were not implemented in the Union Territory of Manipur although the Manipur Land Revenue and Law Reforms Act 1960 was passed and was in force since the year 1960;

(b) whether the Government of Manipur propose not to implement that provisions of the Act even today ;

(c) if so, the reasons therefor; and

(d) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION ( SHRI ANNASAHIB SHINDE ) : (a) to (d). The provisions relating to ceiling on holdings in the Manipur Land Revenue and Reform Act 1960 are to be enforce on completion of the preparation of the records of rights. Preparation of the records is nearing completion.

#### Newsprint Quota for certain News Papers of Manipur

3824. SHRI M. MEGHACHANDRA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the current newsprint quota for the newspapers namely "Kholloa" and the "Prajatantra" of Manipur;

(b) the number of copies of the aforesaid papers in circulation *vis-a-vis* their claim;

(c) whether any verification was made for finding out actual position in circulation; and

(d) if so, when it was done and by what agency ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The information is given below :